
(2021) 01 KL CK 0249
In the High Court Of Kerala
Case No : Writ Petition (C) No. 238 Of 2021

Sajeevan P

APPELLANT

Vs

State Of Kerala And Ors

RESPONDENT

Date of Decision : 06-01-2021

Acts Referred:

Citation : (2021) 01 KL CK 0249

Hon'ble Judges : Anu Sivaraman, J

Bench : Single Bench

Advocate : Suresh Kumar Kodoth, K.P. Antony Binu, Bijoy Chandran

Judgement

1. This writ petition is filed seeking the following reliefs:

â??i) Issue a writ of mandamus or any other appropriate writ, directing the respondents; to permit petitioner to continue in service as

pharmacist in the second respondent institution until the age of 60 years.

ii) Issue a further direction to the respondents to finalise the rule as to the retirement age of Non-academic staff, in line with the decision

taken by the Executive Committee on 06.08.2014 and Governing Body in Ext.P7;â??

2. Heard the learned counsel for the petitioner and the learned Government Pleader.

3. It is submitted by the learned counsel for the petitioner that Ext.P11 representation seeking enhancement of retirement age is pending before the 1st respondent and is liable to be considered in accordance with law.

There will, accordingly, be a direction to the 1st respondent to take up, consider and pass orders on Ext.P11 representation preferred by the petitioner

within a period of three months from the date of receipt of a copy of this

judgment. The petitioner shall be put on notice and heard by any appropriate means including through video conferencing before orders are passed as directed above. In case any favourable orders are passed in the representation, the petitioner will be entitled to the benefits thereof. This writ petition is ordered accordingly.